

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 318

IA-6605/2023, IA-5039/2023, IA-5040/2023

IN IB-979(ND)/2019

IN THE MATTER OF:

Punjab National Bank Petitioner/Applicant
Vs.

M/s. Gupta Marriage Halls Pvt. Ltd. Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 16.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Liquidator : Mr. Abhishek Anand, Mr. Krishna Sharma, Adv.

For the Respondent : Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit Sharma, Mr. Varun Pandit, Mr. Rishabh Arora, Mr. Yash Dhawan, Ms. Prachi Bhati, Adv. For R-3, Mr. Mr S C Das, Mr. Ashish Chaudhury , Adv. For R-1 & 2

For the PNB : Ms. Megha Karnwal, Mr. Lalit Rajput, Adv.

ORDER

IA-6605/2023

Ms. Megha Karnwal, Ld. Counsel appearing for the Applicant/Punjab National Bank has stated that in view of the order dated 11.06.2024 passed in CA-871/2019, she would like to withdraw the present application. She further prayed that liberty be granted for taking appropriate legal remedies if the need arises.

Application **dismissed** as withdrawn.

IA-5039/2023, IA-5040/2023

Ld. Counsel appears for the Applicant. The Respondents are directed to file reply affidavit within two weeks.

List the matter **on 13.08.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay